

**GOVERNMENT OF INDIA
LAW , JUSTICE AND COMPANY AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:5001
ANSWERED ON:19.04.2001
HANDLOOM EXPORT PROMOTION COUNCIL
LAXMINARAYAN PANDEY

Will the Minister of LAW , JUSTICE AND COMPANY AFFAIRS be pleased to state:

- (a) whether the Handloom Export Promotion Council, Chennai, with the approval of Regional Director, Company Law Board, Chennai has amended its Articles of Association which are in gross violation of the Companies Act, 1956;
- (b) if so, the details thereof; and
- (c) the action taken by the Government in this regard?

Answer

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS AND THE MINISTER OF SHIPPING (SHRI ARUN JAITLEY):

(a) to (c) The Articles of Association of the Handloom Export Promotion Council, Chennai, a Government of India organisation has been amended following the due procedure of law. The approval of Regional Director, Chennai, Department of Company Affairs is subject to the condition the amended articles will take effect from the date a special resolution is passed by the said organisation. The necessary amendments have been approved by the Council in its Extra-ordinary General Meeting held on 27.11.20G.